

श्री अब्दुल गनी दार : मेरी शिकायत यह थी कि वक्त पर नहीं मिलती, पीछे मिलती है जब जरूरत नहीं होती।

श्री कृष्ण चन्द्रपन्त : वक्त पर ही मिलनी चाहिए। सही बात है।

Another point mentioned by him was with regard to roads. I do not want to go into all the details but I can assure him that provision has been made for the construction of roads in the scarcity and flood-hit areas. Last year also expenditure has been undertaken on this account.

I have quickly tried to cover most of the points. I think, the House will agree with me that in the very short time available to me I have dealt with most of the issues that were raised. There is only one other point which I would mention. It is with regard to one statement made by my hon. friend, Shri Goel. He said that the employees are being threatened with break of service in Chandigarh. That is not quite a correct statement. Certainly they are being told that they will not be paid for the days of the strike, but the break of service question is not there now; it may have arisen at one stage, I do not know.

श्री अब्दुल गनी दार : बच्चों पर जुल्म नहीं करना चाहिए, रहम करना चाहिए।

श्री कृष्ण चन्द्रपन्त : मैं तो आपका बच्चा हूँ।

श्री अब्दुल गनी दार : वह आपके बच्चे हूँ।

SHRI K. C. PANT : So far as the basic question of DA is concerned I do not want to go into its merits but I only want to point out that the popular government, only a few months back, took a decision on the DA matter in which it gave DA to its own employees after the Punjab Government. There is now two month's gap between the two DA payments. Therefore, if they have not observed strict parity between Punjab and Haryana in this matter, I ask

would it be correct now for the Central Government to observe this parity and give this legacy to the popular government that will follow?

MR. DEPUTY-SPEAKER : There are cut motions No. 1 to 16. I will put all of them together to the vote of the House.

All the cut motions were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President out of the Consolidated Fund of the State of Haryana, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of the heads of demands entered in the second column thereof against Demands No. 1 to 30 and 32 to 50".

The motion was adopted.

MR. DEPUTY-SPEAKER The question is :

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Haryana to defray the charges which will come in course of payment during the year ending the 31st day of March, 1968 in respect of the following demands entered in the second column thereof—

Demands No. 1, 11, 12, 16, 32, 43, 44, and 50."

The motion was adopted.

18.36 hrs.

HARYANA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1968*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and

[Shri K. C. Pant]
out of the Consolidated Fund of the State of Haryana for the services of a part of the financial year 1968-69.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Haryana for the services of a part of the financial year 1968-69."

The motion was adopted.

SHRI K. C. PANT : I introduce † the Bill.

18.36½ hrs.

HARYANA APPROPRIATION BILL, 1968*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation on certain further sums from and out of the Consolidated Fund of the State of Haryana for the services of the financial year 1967-68."

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation on certain further sums from and out of the Consolidated Fund of the State of Haryana for the service of the financial year 1967-68."

The motion was adopted.

SHRI K. C. PANT : I introduce † the Bill.

18.37 hrs.

HARYANA APPROPRIATION (VOTE ON ACCOUNT) BILL 1968—contd.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : On behalf of Shri Morarji Desai, I beg to move** :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Haryana for the services of a part of the financial year 1968-69, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Haryana for the services of a part of the financial year 1968-69, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI K. C. PANT : I beg to move :

"That the Bill be passed".

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed".

The motion was adopted.

18.38 hrs.

HARYANA APPROPRIATION BILL, 1968—contd.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : On behalf of Shri Morarji Desai, beg to move** :

* Published in Gazette of India Extraordinary, Part II Section 2, dated 20-3-68.

† Introduced with the recommendation of the President.

** Moved with the recommendation of the President.